

**Central Administrative Tribunal
Principal Bench, New Delhi**

C.P. No.115/2018 in O.A. No.4028/2017

Monday, this the 26th day of February 2018

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Pratibha Sharma wife of Shri Jai Bhagwan Sharma
r/o A-27/2K, Netaji Gali No.3
Maujpur, Delhi – 110 053

(Mr. V K Sharma, Advocate)

..Applicant

Versus

Ms. Somya Gupta
Director of Education
Govt. of NCT of Delhi
Directorate of Education, Old Secretariat, Delhi -110 054

(Mr. Kapil Agnihotri, Advocate)

..Respondent

O R D E R (ORAL)

Justice Permod Kohli:

Vide order dated 17.11.2017, a direction was issued to the respondent to decide the representation of the applicant by passing a reasoned and speaking order. Today, even before the notice could be issued, learned counsel appearing for respondent has placed on record a copy of the order dated 26.02.2018 whereby the representation of the applicant has been disposed by passing a speaking order.

2. In this view of the matter, learned counsel for applicant does not press this C.P.

**(K.N. Shrivastava)
Member (A)**

February 26, 2018
/sunil/

**(Justice Permod Kohli)
Chairman**